

**RAJASTHAN HIGH COURT**

No. 18/PI/2020

Date - 17.05.2020

**CIRCULAR**

In view of the fact that the lock-down declared by the Central Government is still continuing, it is notified that Circular No. 14/PI/2020 dated 14.04.2020 issued for Subordinate Courts/Special Courts/Tribunals shall remain in force till further orders with the modification that the Presiding Officers deputed for urgent work shall hold the court between 08:30 AM and 12.30 PM (with half-an-hour break from 10:00 AM to 10:30 AM).

It is further notified that the Special Courts/Tribunals shall also function between the above timings for urgent matters in terms of the Circular No. 14/PI/2020 dated 14.04.2020.

By Order

  
REGISTRAR GENERAL

No. Gen/XV/42/2020/3031

Date – 17.05.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

  
REGISTRAR GENERAL

**RAJASTHAN HIGH COURT**

No. 17/PI/2020/

Date - 02.05.2020

**CIRCULAR**

In view of the extension of lock-down by the Central Government for two weeks from 04.05.2020, it is notified that Circular No. 14/PI/2020 dated 14.04.2020 issued for Subordinate Courts/Special Courts/Tribunals shall remain in force till 17.05.2020 and/or till further orders.

It is further notified that although Notification No. 05/EV/2020 dated 02.05.2020 has been issued for observance of morning Court hours from 04.05.2020 to 28.06.2020 but during the lock-down period from 04.05.2020 to 17.05.2020, the Presiding Officers, deputed for urgent work shall hold the Courts between 08.30 A.M. to 11.00 A.M.

By Order

  
REGISTRAR GENERAL

No. Gen/XV/42/2020/ 2697

Date – 02.05.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

  
REGISTRAR GENERAL

**RAJASTHAN HIGH COURT**

No. 16/PI/2020

Date- 20.04.2020

**CIRCULAR**

In view of safety concerns of various stakeholders and consideration of representation/suggestions, the directions issued vide Circular No. 15/PI/2020 dated 19.04.2020 are hereby kept in abeyance till further orders.

The Subordinate Courts/Special Courts/Tribunals of Rajasthan would continue to function in terms of this office Circular No. 14/PI/2020 dated 14.04.2020.

By Order

*JK*  
20.04.2020  
REGISTRAR GENERAL

No. Gen/XV/42/2020/2675

Date – 20.04.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. PS to all Hon'ble Judges, Rajasthan High Court.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

*JK*  
20.04.2020  
REGISTRAR GENERAL

## RAJASTHAN HIGH COURT

No. 15/PI/2020

Date- 19.04.2020

### CIRCULAR

In view of the Guidelines issued by Ministry of Home Affairs, Government of India vide Order No. 40-3/2020-DM-I(A) dated 15.04.2020 and State Government Order No. F.33(2)Home/Gr.9/2019 dated 15.04.2020, for effective control and containment over spread of corona virus, following further directions are issued which shall remain in force w.e.f. 20.04.2020 till 03.05.2020 and/or till further orders:-

1. All the Subordinate Courts/Special Courts/Tribunals shall remain open for extremely urgent judicial work on all working days and observe the regular working hours.
2. Extremely urgent judicial work shall be discharged from 02.00 pm to 04.00 pm and the remaining time shall be for administrative work.
3. Only bare essential staff of each court shall be called on rotational basis to manage the above extremely urgent judicial work and administrative work. Remaining staff would not be required to attend the office but shall not leave headquarter and remain available at home during office timings.
4. Subject to above modifications, all the directions issued vide this office Circular No. 14/PI/2020 dated 14.04.2020 shall continue to apply.
5. Compliance of above stated guidelines issued by the Government of India and the State Government shall be ensured by all concerned.

By Order

  
REGISTRAR GENERAL

No. Gen/XV/42/2020/2674

Date – 19.04.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. PS to all Hon'ble Judges, Rajasthan High Court.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

  
REGISTRAR GENERAL

## RAJASTHAN HIGH COURT

No. 14/PI/2020

Date- 14.04.2020

### CIRCULAR

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Subordinate Courts/Special Courts/Tribunals which shall remain in force till 03.05.2020 and/or till further orders:-

#### 1. **Only extremely urgent matters be taken up**

- i. Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 03.05.2020:-
  - (a) Bail Applications, Appeals under Special Acts regarding bails.
  - (b) Remand matters
  - (c) Injunction/stay Applications,
  - (d) Supurdagi Applications.
  - (e) Statements under Section 164 Cr.P.C. including dying declarations.
  - (f) Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
  - (g) All other matters shall be adjourned suitably subject to further directions.
- ii. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, All-in-one Computer available in each Court and the smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- iii. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
- iv. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15<sup>th</sup> March 2020 till further orders by Hon'ble Supreme Court.
- v. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present the hard-copy file before

jurisdictional court soon after the regular work resumes. The filing through email shall be entertained only when mobile number which is having whatsapp or the skype account address and email address are mentioned. The court deputed for urgent work will forward all the papers to the jurisdictional court after the regular work resumes. A matter filed through email shall be treated to be filed only when it is actually taken up by the court.

- vi. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings.
- vii. The District Judges are empowered to depute the officers of District Judge cadre for urgent work of Family Courts/Special Courts/Tribunals in addition to other urgent work assigned to them.
- viii. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings.
- ix. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
- x. The State Government has imposed ban on the private vehicles, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

## **2. Steps to limit the gatherings in court rooms and court premises**

- i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.
- ii. The requests for personal exemption of accused / complainant / witnesses / parties shall be accordingly considered and adverse orders be avoided for their absence.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iv. The processes for service of the witnesses issued for the dates upto 03.05.2020 shall be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. The directions issued for extension of remand vide this office letter no. Gen/XV/43/2020/2600 dated 29.03.2020 shall remain in

force till 03.05.2020.

- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

### 3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 03.05.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite and Benzoic Acid.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2020. However, drinking water arrangements shall be duly ensured. One photocopy shop in each court complex shall be kept open on every working day on rotational basis to be decided by concerned District Judge at District Hq. and Senior most judicial officer on outlying Hqs. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- viii. Director General of Police shall be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate the entry of visitors in consultation with District Judge/Presiding officer concerned till 03.05.2020.
- ix. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- x. The Advocates having chambers in Subordinate courts are

advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

**4. Monitoring**

A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

5. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

  
REGISTRAR GENERAL

No. Gen/XV/42/2020/2651

Date – 14.04.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification. Raiasthan High Court. Jodhpur to upload the same on the official website of this office.

  
REGISTRAR GENERAL



**RAJASTHAN HIGH COURT**

No. 13/PI/2020

Date- 30.03.2020

**CIRCULAR**

In view of prevailing situation and Nation wide lock-down by Government of India till 14.04.2020, the directions issued vide this office Circular No. 12/PI/2020 dated 24.03.2020 for observance in Subordinate Courts/Special Courts/Tribunals shall remain in force till 14.04.2020 and/or till further orders.

By Order

  
30.3.2020  
REGISTRAR GENERAL

No. Gen/XV/42/2020/2607

Date – 30.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. District Judge Bhilwara with the request to follow the directions in terms of letter no. Gen./XV/43/2020/2603 dated 29.03.2020.
3. Presiding Officers of all the Special Courts and Tribunals.
4. All the Bar Associations through the concerned District & Sessions Judges.
5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

  
30.3.2020  
REGISTRAR GENERAL

## RAJASTHAN HIGH COURT

No. 12/PI/2020

Date- 24.03.2020

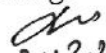
### CIRCULAR

For effective control and containment over spread of corona virus, instructions have been issued vide previous circulars. In order to remove any sort of confusion and to further clarify the issues, all the previous directions shall stand superseded and following directions shall remain in force for Subordinate Courts/Special Courts/Tribunals till 31.03.2020 and/or till further orders:-

**i. Only extremely urgent matters be taken up**

Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 31.03.2020:-

- i. Bail Applications, Appeals under Special Acts regarding bails.
  - ii. Remand matters
  - iii. Injunction/stay Applications,
  - iv. Supurdagi Applications.
  - v. Statements under Section 164 Cr.P.C. including dying declarations.
  - vi. Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
  - vii. All other matters shall be adjourned suitably subject to further directions.
- ii. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- iii. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
- iv. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings

  
24.3.2020

shall stand extended w.e.f. 15<sup>th</sup> March 2020 till further orders by Hon'ble Supreme Court.

- v. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present the hard-copy file before jurisdictional court soon after the regular work resumes. The filing through email shall be entertained only when mobile number which is having whatsapp or the skype account address and email address are mentioned. The court deputed for urgent work will forward all the papers to the jurisdictional court after the regular work resumes. A matter filed through email shall be treated to be filed only when it is actually taken up by the court.
- vi. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings.
- vii. The District Judges are empowered to depute the officers of District Judge cadre for urgent work of Family Courts/Special Courts/Tribunals in addition to other urgent work assigned to them.
- viii. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings.
- ix. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
- x. The State Government vide order dated 23.03.2020 has imposed ban on the private vehicles till 31.03.2020, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

## **2. Steps to limit the gatherings in court rooms and court premises**

- i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.

*AK*  
24.3.2020

- ii. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iv. The processes for service of the witnesses issued for the dates upto 31.03.2020 be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. As far as possible, remand of all the prisoners shall be given only through video conferencing and over crowding in the lockups shall be avoided.
- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

### **3. Other Preventive measures**

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 31.03.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- viii. Director General of Police be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate

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24.3.2020

the entry of visitors in consultation with District Judge/Presiding officer concerned till 31.03.2020.

- ix. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- x. The Advocates having chambers in Subordinate courts are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

**4. Monitoring**

A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

5. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

  
24.3.2020  
REGISTRAR GENERAL

No. Gen/XV/42/2020/2598

Date – 24.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

  
24.3.2020  
REGISTRAR GENERAL

**RAJASTHAN HIGH COURT**

No. Estt./HC/2020

Date 23.03.2020

**CLARIFICATION**

Though the Notification and Circular dated 22.03.2020 issued regarding measures for containment over spread of corona virus are amply clear, however in order to remove any sort of confusion, it is further clarified that only those bare minimum Judicial Officers and staff are required to come to court who have been deputed by the concerned District Judge for urgent work till 31.03.2020.

Personal presence/appearance of parties is also not required for filing or otherwise as for the purpose of limitation, filing of scanned copies of pleadings through email has been allowed in the High Court as well as subordinate courts.

In High Court also, only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work till 31.03.2020. Likewise, only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020.

A fresh circular containing all issues dealt with in earlier notification/circulars shall be issued shortly.

By Order

  
REGISTRAR GENERAL

No. Estt./HC/2020/620

Date 23.03.2020

Copy forwarded to the following for information and necessary action:-

- 1.The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2.P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3.The Registrar General, Rajasthan High Court.
- 4.Advocate General, Rajasthan.
- 5.Addl. Solicitor General, Rajasthan.
- 6.The Chairman, Bar Council of Rajasthan.
- 7.President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8.President, Rajasthan High Court Lawyers' Association, Jodhpur.

9. President, Rajasthan High Court Bar Association, Jaipur.

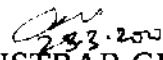
10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

11. Member Secretary, Rajasthan State Legal Services Authority.

12. The Director, Rajasthan State Judicial Academy, Jodhpur.

13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

  
28.3.2020  
REGISTRAR GENERAL

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.

  
REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 11/PI/2020

Date- 22.03.2020

CIRCULAR

In view of Order dated 22.03.2020 of the Government of Rajasthan issued to combat the spread of corona virus, it has become necessary in the changed circumstances, to issue following further instructions for observance in Subordinate Courts/Special Courts/Tribunals in continuation to earlier Circulars of this office issued in this regard:-

1. Only urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
2. Filing of fresh urgent cases/application only may also be made on official email address of the court concerned with the condition to present the hard-copy file soon after the regular work resumes. Mobile number which is having whatsapp or the skype account address and email address will be mentioned on the cases filed through email, failing which, the same will not be entertained.
3. The District Judges are authorized to depute in rotation bare essential judicial officers at each court complex for hearing of urgent matters.
4. Only bare essential court staff required to manage the above urgent work shall be called. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings on rotational basis.
5. The Presiding Officers deputed for urgent work shall ensure that the orders are uploaded on CIS immediately after the same are signed by them.
6. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
7. All previous directions issued in this regard shall remain in force subject to the instructions issued vide this Circular.

*Handwritten signature and date:*  
22.3.2020



8. The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

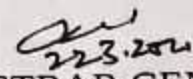
  
REGISTRAR GENERAL

No. Gen/XV/42/2020/2595

Date – 22.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

  
REGISTRAR GENERAL

## RAJASTHAN HIGH COURT

No. 10/PI/2020

Date 20.03.2020

### CIRCULAR

In supersession of Circular No. 09/PI/2020 dated 19.03.2020, it is directed that in view of the outbreak of Coronavirus (COVID-19), the Presiding Officers of subordinate courts shall hold the court for urgent work only from 02.00 pm to 04.00 pm on each working day.

For de-congestion in the court premises, the strength of non-gazetted staff in subordinate Courts shall be reduced by 50% and the staff would be utilized alternatively in the following manner:-

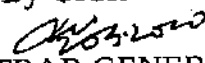
First Batch on duty	First Batch on paid leave	Second Batch on duty	Second Batch on paid leave
23.03.2020 & 24.03.2020	26.03.2020 & 27.03.2020	26.03.2020 & 27.03.2020	23.03.2020 & 24.03.2020
28.03.2020 & 30.03.2020	31.03.2020	31.03.2020	28.03.2020 & 30.03.2020

The Presiding Officer of the concerned Court shall issue appropriate orders about the staff who will be on paid leave and on duty during this period.

A copy of the Notification No. PA/RG/Misc./2020/604 Dated 19.03.2020 issued for Rajasthan High Court is enclosed herewith with the direction to adopt the similar process so far as applicable to the subordinate courts.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

  
REGISTRAR GENERAL

No. Gen/XV/42/2020/2582

Date - 20.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. The Director General of Police, Rajasthan with request to issue instructions to all concerned to present the accused persons for remand only during 2.00 pm to 4.00 pm.
3. Presiding Officers of all the Special Courts and Tribunals.
4. All the Bar Associations through the concerned District & Sessions Judges.
5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

  
REGISTRAR GENERAL

## RAJASTHAN HIGH COURT

No. 09/PI/2020

Date 19.03.2020

### CIRCULAR

In view of the outbreak of Coronavirus (COVID-19), the Presiding Officers of subordinate courts shall hold the court for urgent work only from 02.00 pm to 04.00 pm on each working day.

For de-congestion in the court premises, the strength of non-gazetted staff in subordinate Courts shall be reduced by 50% and the staff would be utilized alternatively in the following manner:-

First Batch on duty	First Batch on paid leave	Second Batch on duty	Second Batch on paid leave
23.03.2020 & 24.03.2020	26.03.2020 & 27.03.2020	26.03.2020 & 27.03.2020	23.03.2020 & 24.03.2020
30.03.2020	31.03.2020	31.03.2020	30.03.2020

The Presiding Officer of the concerned Court shall issue appropriate orders about the staff who will be on paid leave and on duty during this period.

A copy of the Notification No. PA/RG/Misc./2020/604 Dated 19.03.2020 issued for Rajasthan High Court is enclosed herewith with the direction to adopt the similar process so far as applicable to the subordinate courts.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

  
REGISTRAR GENERAL

No. Gen/XV/42/2020/ 2580

Date – 19.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.

2. The Director General of Police, Rajasthan with request to issue instructions to all concerned to present the accused persons for remand only during 2.00 pm to 4.00 pm.
3. Presiding Officers of all the Special Courts and Tribunals.
4. All the Bar Associations through the concerned District & Sessions Judges.
5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

*19.3.2020*  
REGISTRAR GENERAL

**RAJASTHAN HIGH COURT, JODHPUR**

No. 08/P.I./2020

Date 17.03.2020

**CIRCULAR**

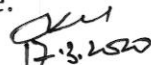
In continuation to this office Circular No. 07/PI/2020 dated 15.03.2020 issued to have effective control and containment over spread of Novel Corona Virus (COVID-I9), following instructions are issued to be observed in subordinate courts, special courts and tribunals of Rajasthan:-

**1. Only urgent matters be taken up**

- i. Subordinate courts of Rajasthan shall take up only the following urgent matters till 31.03.2020:-
  - I. Bail Applications, Appeals under Special Acts regarding bails.
  - II. Remand matters (in second session of court sitting)
  - III. Injunction/stay Applications,
  - IV. Supurdagi Applications.
  - V. Statements under Section 164 Cr.P.C. including dying declarations.
  - VI. Any other urgent matter to be decided by the Presiding Officer of concerned court.All other matters shall be adjourned suitably subject to further directions.
- ii. In matters having no urgency, common dates shall be given and updated on the same day in CIS so that the lawyers and litigants would get the next dates without coming to the court.
- iii. The filing of cases in subordinate courts shall remain open and limitation period shall continue to run as before.

**2. Steps to limit the gatherings in court rooms and court premises**

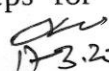
- i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.
- ii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iii. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.

  
17.3.2020

- iv. The processes for service of the witnesses issued for the dates upto 31.03.2020 be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. As far as possible, remand of all the prisoners shall be given only through video conferencing and over crowding in the lockups shall be avoided.
- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

### **3. Other Preventive measures**

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 31.03.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- viii. Director General of Police be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate the entry of visitors in consultation with District Judge/Presiding officer concerned till 31.03.2020.
- ix. The State Government has appointed Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for

  
31.03.2020

suspected infectants may be timely taken up. List of Nodal Officers of each district declared by the State Government shall be published on the High Court website.

**4. State Government may be moved for-**

- i. Making available thermal guns for checking temperature of the entrant in Court Complexes.

**5. Monitoring**

- i. A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- ii. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

  
REGISTRAR GENERAL

No. Gen/XV/42/2020/2523

Date – 17.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

  
REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

No. 07/P.I./2020

Dated: 15.03.2020

CIRCULAR

In order to have effective control and containment over spread of Novel Corona Virus (COVID-19), following instructions are issued to be observed in the premises of all the subordinate courts of Rajasthan:-

1. Public gatherings in the premises of all the subordinate courts be avoided as far as possible. No function or other event of mass gathering shall be permitted in the court premises.
2. The subordinate courts should not insist on the presence of the parties unless it is very essential and unavoidable. The requests for personal exemption of accused/complainant/witnesses/parties be accordingly considered and adverse orders may be avoided for their absence.
3. As far as possible, remand of all the prisoners be given only through video conferencing and over crowding in the lockup be avoided.
4. Mediation proceedings be held only in urgent matters.
5. All the learned members of Bar be requested to advise their clients not to visit the court premises unless it is very essential and unavoidable.
6. In all the court rooms and offices, chairs, tables, gates, railings and other things be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
7. The State Government has appointed Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check-up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
8. Court staff suffering from cold/cough or sneezing would be instructed to strictly follow the medical advice.
9. All concerned shall also ensure the preventive and remedial measures as instructed or advised by the Central/State Governments and other competent authorities from time to time.

This Circular shall remain in force till further orders.

By Order

15.3.2020

REGISTRAR GENERAL

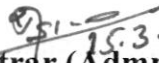


No. Gen/XV/42/2020/2504

Date:15.03.2020

Copy forwarded to the following for information and necessary action :-

01. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
02. All the Bar Associations through the concerned District & Sessions Judges.
03. Registrar Classification, Rajasthan High Court to upload the same on the official website of this office.

  
15.3.2020  
Registrar (Admn.)